HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Through Video Conference)

SWP No. 893/2017 IA(1/2017) in SWP No. 34/2017 IA(1/2017) IA(1/2018)

Sugra Begum

...Petitioner(s)

Through: - Mr. Sarfraz Hamid Rather

V/S

State of Jammu and Kashmir through Principal Secretary

...Respondent(s)

Through:- None.

CORAM:- HON'BLE MR. JUSTICE TASHI RABSTAN, JUDGE

ORDER

In both these petitions, the petitioner has prayed for a direction to the respondents to allow her to perform her duties against the post of Warden Pahari Hostel in Govt. Girls Pahari Hostel, Poonch on the grounds taken in it.

When this case was taken up for consideration, learned counsel for the petitioner submits that during the pendency of these petitions, the petitioner has been retired on superannuation, therefore, these petitions have been

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rendered infructuous and may be dismissed as such. His statement is taken on record.

Accordingly, these petitions are **dismissed** as having been rendered infructuous along with connected CM(s).

Interim direction, if any, shall stand vacated.

(Tashi Rabstan) Judge

Jammu 05.05.2020 Madan Verma-PS

